IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. Rev. No. 718 of 2016

Siraj @ Md. Siraj Ansari .... **Petitioner**

Versus

The State of Jharkhand & Anr. .... **Opp. Parties**

CORAM : HON'BLE MR. JUSTICE SHREE CHANDRASHEKHAR

For the Petitioner : Mr. Lalit Yadav, Adv.
For the State :

03/**29.06.2020** Hearing of this criminal revision petition has been convened and conducted through Video-Conferencing.

Mr. Lalit Yadav, the learned counsel for the petitioner seeks permission to withdraw this criminal revision petition.

Accordingly, Cr. Rev. No.718 of 2016 is dismissed as withdrawn. I.A. No.3671 of 2016 stands disposed of.

(Shree Chandrashekhar, J.)

R.K.